

ASSAM ACT XIII OF 1970

(Received the assent of the Governor on the 28th August, 1970)

THE ASSAM DEPUTY SPEAKER'S SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 1970

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1970]

An

Act

further to amend the Assam Deputy Speaker's Salaries and Allowances Act, 1958.

Preamble. Whereas it is expedient further to amend the Assam Deputy Speaker's Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title and commencement. 1.(1) This Act may be called the Assam Deputy Speaker's Salaries and Allowances (Amendment) Act, 1970.

(2) It shall come into force at once.

Amendment of section 8 of Assam Act XVI of 1958. 2. For section 8 of the principal Act, the following shall be substituted, namely:—

“8. The Deputy Speaker and the members of his family shall be entitled to such medical treatment and benefit as may be laid down by rules to be made by the State Government.

Explanation.—1. For the purpose of this section the expression ‘the members of his family’ shall mean and include such members as may be prescribed by rules.

2. Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice—Allopathic, Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians are re-imbursable”.

Price Re.0.05 P. or 7 d.

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